THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)

Item No. 8
CP (IB) No. 140/Chd/Pb/2020

Under Section 7 of the Insolvency and Bankruptcy Code, 2016

In the matter of:-

Punjab National Bank …Petitioner-Financial Creditor

Vs.

Sohrab Spinning Mills Limited …Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Arpit Chawla, Advocate for the petitioner-financial creditor.
Respondent-corporate debtor proceeded *ex parte* vide order dated 20.09.2022.

Compliance of the last order dated 15.11.2022 has not been made by the petitioner-financial creditor. Let the same be made within two weeks and matter be listed for *ex parte* arguments on 17.01.2023. Last opportunity is granted for making the compliance.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

December 07, 2022
YP